

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

..... Petitioners/Applicant

v.

M/s. Soho Infrastructure Ltd.

..... Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Mrinal Harsh Vardhan, Mr. Kartik Sarin, Mr. Geetesh Meena, Advs.

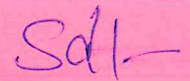
For the Respondent

Mr. Prabhat Kumar, Mr. Shivam Tyagi, Advs.

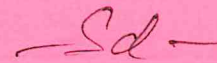
ORDER

Cost by the petitioner has been paid to the counsel for the corporate debtor in the court itself. In pursuance of the order dated 03.07.2019, an application for substitution of the Authorised Representative of the Operational Creditor-petitioner has been filed and a copy thereof has also been furnished to the counsel for the respondent. According to the learned counsel for the petitioner, the objections raised under Section 9(3) (b) of the Code have been met by substituting the Authorised Representative, however, the same have been contested by the respondent. A copy of the application has been supplied to the counsel for the respondent in the court today and he seeks time address arguments.

List for arguments on 26.07.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)